

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:354
ANSWERED ON:23.11.2011
ADMISSION OF POOR IN PRIVATE SCHOOLS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether as per the Right to Education (RTE) Act, 2009 guidelines, it is mandatory for unaided private schools to reserve 25% seats for Economically Weaker Sections;
- (b) if so, whether various reputed schools of the country and also capital have not implemented the said RTE guidelines;
- (c) if so, the details of such schools and the action taken against them; and
- (d) the methodology with the Government to check such malpractice by the schools?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (d): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act provides that Specified Category Schools and Unaided Private Schools shall admit in Class I to the extent of at least twenty-five per cent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion. The Government had on 23rd November, 2010 issued guidelines for implementing the provisions of section 12(1)(c) and section 13(1) of the RTE Act relating to procedure for admission in schools. It is the duty of the appropriate Government and local authority to ensure compliance of these guidelines by the schools. The National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCR) have been entrusted with the responsibility to monitor the rights of the child under the RTE Act